

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 16th day of February, 2004.

Original Application No. 137 of 2004.

Hon'ble Mr. A.K. Bhatnagar, Member- J.

Tejpal Singh S/o Sri Jaggan Singh  
R/o Nand Puri Colony, near Purana Kapar Mill,  
Distt. Saharanpur.

.....Applicant

Counsel for the applicant :- Sri Yashwant Singh

V E R S U S

1. Union of India through Secretary, M/o Communication,  
D/o Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Senior Superintendent of Post Offices,  
Divisional Office, Saharanpur.

.....Respondents

Counsel for the respondents :- Sri Rajiv Sharma

O R D E R

By this O.A filed under section 19 of Administrative Tribunals Act, 1985, the applicant has prayed for a direction to the respondents to regularise the services of the applicant on the post of of Group 'D'. He has further prayed for a direction to the respondents to pay the entire wages/ salary of the applicant whatsoever due upon the respondents.

*Corrigendum vide  
order of 19.3.04*

2. The case of the applicant in brief is that he has been working in the Divisional Office of the Post Offices, Saharanpur on the post of part-time Sweeper since 09.09.1991 till today. *As c/o*  
The only grievance of the applicant is that inspite of representations sent to the department on 26.06.2002, 28.11.2002 and 27.12.2002/03.01.03 for regularisation of

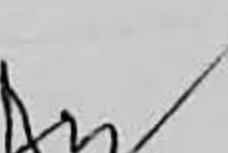
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his services, no action has yet been taken by the department. Learned counsel for the applicant has submitted that as per the letter dated 09.10.2003 issued by the Assistant Director (Recruitment) for Chief Post Master General, U.P. Circle, Lucknow addressed to Senior Superintendent of Post Offices, Saharanpur regarding regularisation of services of the applicant on Group 'D' post, no action has been taken by the respondents in this regard.

3. Learned counsel for the respondents prays for time for filing CA but in my opinion the O.A can be disposed of at the admission stage itself without calling CA with direction to the respondents to decide the representations as per rules within specified time for which learned counsel for the respondents has no objection.

4. In view of the above the O.A is disposed of with direction to Senior Superintendent of Post Offices (Respondent No. 3) to decide the representation of the applicant dated 03.01.2003 (Annexure- 2) in the light of latter dated 09.10.2003 issued by the Assistant Director (Recruitment) within a period of three months from the date of communication of this order.

5. There will be no order as to costs.

  
Member-J.

/Anand/